

Item No. 9



**Central Administrative Tribunal
Jammu Bench, Jammu**

**TA No. 9201/2020
SWP No. 763/2010**

Monday, this the 22nd day of March, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Zahoor Ahmad
S/o Sh. Abdul Satar
Aged 35 years
Resident of Village Changa
Tehsil Gandoh District Doda.

...Applicant

(Mr. K S Charak, Advocate)

VERSUS

1. J & K State through
Commissioner/Secretary
Public Health Engg. Department
Jammu.
2. Chief Engineer
Public Health Engineering Deptt.
Jammu.

...Respondents

(Mr. Rajesh Thapa, Deputy Advocate General)

ORDER (Oral)

Mr. Justice L. Narasimha Reddy:

This T.A. arises out of an SWP No.763/2010 (T.A. No.9201/2020), in which the applicant challenged an order

Item No. 9



dated 12.12.2002. The matter pertains to the claim of the applicant for providing employment in the government service on the ground that he is left with less than 50% of land after acquisition of the public property. A detailed order was passed by the respondents in compliance with the order of the Hon'ble High Court of Jammu & Kashmir.

2. We find that the claim does not come within the purview of the Tribunal. Therefore, the Registry is directed to return the SWP to the Hon'ble High Court.

(Mohd. Jamshed) (Justice L. Narasimha Reddy)
Member (A) Chairman

March 22, 2021
/sunil/jyoti/vb/ankit